

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3362
(TO BE ANSWERED ON 23.03.2022)

SHORTAGE OF IAS OFFICERS

3362. SHRI HIBI EDEN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has formulated any strategy to make up the shortfall in the number of officers in the IAS and IPS and if so, the details thereof including the sanctioned strength of IAS officers against the actual number of officers in the cadre at present, State/UT-wise;
- (b) whether the Central Government had sent a letter to all the State Governments seeking their opinion on the proposed amendment of the IAS (Cadre) Rules, 1954 and if so, the details thereof including the summary of assent/dissent responses received so far, State/UT-wise;
- (c) whether the Central Government is planning to acquire for itself overriding powers to transfer IAS and IPS officers through central deputation and if so, the details thereof; and
- (d) whether the proposed amendment is a bid to subvert the States' authority guaranteed by the Constitution and if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): The Government has increased the annual intake of IAS officers to 180 through Civil Services Examination (CSE) till CSE-2021. The Government has also constituted a Committee for recommending the intake of Direct Recruit IAS officers every year through CSE from CSE-2022 to CSE-2030. As far as IPS is concerned, intake of IPS (RR officers) through CSE (Civil Services Examination) has been increased from 150 to 200 w.e.f. CSE-2020. Further, filling up of vacancies through induction from State Services is a continuous process and Selection Committee Meetings are held by the Union Public Service Commission (UPSC) with the State Governments.

The details of strength of IAS officers of various cadres, represented as Total Authorized Strength, which comprises of Senior Duty Posts (SDP), Central Deputation Reserve (40% of SDP), State Deputation Reserve (25% of SDP), Training Reserve (3.5% of SDP), Leave Reserve & Junior Reserve(16.5% of SDP) and those in-position as on 01.01.2021 are as following:

S.NO.	Cadre	Total Authorized Strength	In- Position
1	Andhra Pradesh	239	194
2	AGMUT	403	316
3	Assam-Meghalaya	263	187
4	Bihar	342	248
5	Chhattisgarh	193	156
6	Gujarat	313	250
7	Haryana	215	181
8	Himachal Pradesh	153	122
9	Jammu & Kashmir	137	59
10	Jharkhand	215	148
11	Karnataka	314	242
12	Kerala	231	157
13	Madhya Pradesh	439	370
14	Maharashtra	415	338
15	Manipur	115	87
16	Nagaland	94	59
17	Odisha	237	175
18	Punjab	231	180
19	Rajasthan	313	241
20	Sikkim	48	39
21	Tamil Nadu	376	322
22	Telangana	208	164
23	Tripura	102	61
24	Uttarakhand	120	89
25	Uttar Pradesh	652	548
26	West Bengal	378	298

(b) to (d): The Cadre Rules of all three All India Services viz IAS, IPS and IFoS contain provisions governing the central deputation of AIS officers. However, State Governments have not been sponsoring adequate number of officers for central deputation. Accordingly, in terms of the provisions contained in Section 3 of All India Services Act, 1951, comments have been sought from States/UTs on a proposal to amend Rule 6(1) of respective cadre rules.
